

**Violations and corrupt practices by private cargo handling agents**

2734. DR. T.N. SEEMA: Will the Minister of SHIPPING be pleased to state:

(a) the details of private cargo handlers in the ports across the country, the licence fee and revenue paid by them during the last five years and the current year, year-wise and port-wise;

(b) the revenue earned in berths or jetties operated by private handling agents as well as by port trusts during the last three years and the current year, port-wise;

(c) whether the gross financial irregularities in the ports across the country has resulted in huge revenue loss;

(d) if so, the details thereof; and

(e) the steps taken by Government to check such violations and corrupt practices?

THE MINISTER OF STATE IN THE MINISTRY OF SHIPPING (SHRI KRISHAN PAL): (a) and (b) The information is being collected and will be laid on the Table of the House.

(c) to (e) Representations have been received that a mechanism to collect Revenue Share/ Royalty from Stevedores/CHAs should be devised by the Major Ports and the charges collected by the Stevedores/CHAs from their clients should be regulated by TAMP. The Ministry of Shipping had constituted a Committee under the Chairmanship of Development Adviser (Ports) in June, 2013 to examine the existing Stevedoring Policy and make suitable recommendations to strengthen the policy framework and make it more effective and purposeful. The Committee has submitted its Report. A Committee under the Chairmanship of Chairman, Indian Ports Association and with four other Port Trust Chairmen as members has studied the recommendations of the Development Advisor (Ports) Committee and also the representations received on collection of Royalty/Revenue Share. The Committee has submitted its Report recently.

**Augmentation of capacity of major ports**

2735. DR. K.P. RAMALINGAM: Will the Minister of SHIPPING be pleased to state:

(a) whether it is a fact that Government has approved 17,630 crore projects in the port sector to augment the capacity of major ports by about 151 million tonnes per annum;

(b) if so, the details thereof;

(c) whether it is also a fact that Government plans to establish four container terminals in the major ports across the country; and

(d) if so, the details thereof ?